

(Voe)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No. 446/92

Date of Order: 1.6.1992

BETWEEN :

Dr. A. Appa Rao

.. Applicant.

A N D

1. Director-General,  
Council of Scientific and  
Industrial research,  
Anusandhan Bhavan,  
Rafi Marg,  
New Delhi - 110 001.

2. Director,  
National Geophysical  
Research Institute,  
Uppal Road,  
Hyderabad - 500 007.

3. Mr. D. Guptasarma,  
Presently Director, NGRI  
Aged about 60 years,  
C/o. National Geophysical  
Research Institute,  
Uppal Road, Hyderabad.

4. Union of India,  
Rep. by its Secretary,  
Ministry of Science and  
Technology, Anusandhan  
Bhavan, Rafi Marg,  
New Delhi - 110 001.

.. Respondents.

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Counsel for the Applicant .. Mr. T. Lakshminarayana

Counsel for the Respondents .. Mr. Chinna Basappa Desai  
S. C. S. I. R.

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COMAM:

HON'BLE SHRI A.B.GOKTHI, MEMBER (ADMN.)

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

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(Order of the Division Bench delivered by

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

Mr.T.Lakshminarayana, Advocate for the applicant and Mr.N.Bhaskara Rao for Mr.Chinna Basappa Desai, Standing Counsel for the respondents are present. Heard both sides.

2. This is an application filed under Section 19 of the Administrative Tribunals Act by the applicant herein to quash the adverse remarks dated 20.6.91 passed against him and communicated to him by the Competant Authority.

3. The applicant at present is working as Scientist E-II in National Geophysical Research Institute. By an order dated 20.6.91 certain adverse remarks had been communicated to him by the Competant Authority. As against the adverse remarks the applicant had put in a representation to the Competant Authority on 26.6.91 to expunge the same from the record. Eventhough the said representation dated 26.6.91, the Competant Authority has not yet passed final orders on the said representation. In view of this position we are of the opinion that the interest of the Justice would be met if the OA is disposed of at the admission stage itself by giving appropriate directions to the respondents.

4. Hence we direct the respondents to dispose of the representation of the applicant dated 20.6.91 and pass final orders thereon within 2 months from the date of the communication of the order. *the*

*T - S. D. f*

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applicant continues to be aggrieved by the orders that were passed, the applicant would be at liberty to approach this Tribunal afresh in accordance with Law. With the above said directions the OA is allowed with no order as to costs.

*A. B. Gorthi*  
(A.B.GORTHI)  
Member (Admn.)

*T. Chandrasekhara Reddy*  
(T.CHANDRASEKHARA REDDY)  
Member (Judl.)

Dated 1st June, 1992

*8/26/92*  
Deputy Registrar (J)

(Dictated in the Open Court)

To

1. The Director General, Council of Scientific and Industrial Research, Anusandhan Bhavan, Rafi Marg, New Delhi-1.
2. The Director, National Geophysical Research Institute, Uppal Road, Hyderabad- 7.
3. Mr. D. Guptasarma, Director, National Geophysical Research Institute, Uppal Road, Hyderabad.
4. The Secretary, Union of India, Ministry of Science and Technology, Anusandhan Bhavan, Rafi Marg, New Delhi-1.
5. One copy to Mr. T. Lakshminarayana, Advocate, CAT.Hyd.
6. One copy to Mr. Chenna Basappa Desai, SC for CSIR, CAT.Hyd.
7. One spare copy.

pvm.

*3rd June 1992*  
sd

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

THE HON'BLE MR.

A. B. Goyal v.s. M(A)

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
MEMBER (JUDL)

AND

THE HON'BLE MR. G. J. ROY: MEMBER (JUDL)

Dated: 1 - 6 - 1992.

ORDER / JUDGMENT

R.A./C.A./M.A. No.

in

O.A. No. 446/92

T.A. No. (W.P. No. )

Admitted and interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/Rejected.

No order as to costs.

pvm.

